

with reference to the confirmation in the borrowing Department ;

(c) whether an official, whose transfer from one Department to another Department of the Central Government is not in the interest of public service and who is confirmed in the same grade under the Delhi Administration is entitled to have his seniority fixed under the Delhi Administration from his continuous length of service *ab initio* in a grade ; and

(d) the criteria for getting the cases of incorrect fixation of seniority nullified where officials have been allowed even assumed seniority in the next higher grades in disregard of the procedure prescribed by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) to (d). The required information is being collected from Delhi Administration and will be laid on the Table of the House as early as possible.

#### विदेशों में राम चरित मानस का प्रचार

6971. श्री शंकर दयाल सिंह : क्या गृह मंत्री यह बताने की कृपा करेंगे कि क्या सरकार राम चरित मानस की चौथी शताब्दी के अवसर पर इसका विदेशों में प्रचार करने के लिए कोई योजना बन रही है ?

गृह-मंत्रालय में उप-मंत्री (श्री मोहंसिंह) : राम चरित मानस चतुर्थी राष्ट्रीय समिति को विदेशों में रामचरित मानस के प्रचार के लिए निम्नलिखित प्रस्तावित योजनाएँ हैं :—

(i) रामायण पर एक विश्व सम्मेलन का आयोजन करना जिसमें भारतीय विद्वानों के साथ-साथ विभिन्न देशों के लगभग 100 विद्वानों को आमंत्रित किया जायगा ।

(ii) रामायण के विषय पर विश्व के विभिन्न देशों से रामायण गाथा के चित्र एवं चुने हुए अवतरण एकत्रित कर एक अन्तरराष्ट्रीय संस्करण प्रकाशन करना ।

(iii) इन्डोनेशिया, थाइलैण्ड और लाओस से रामायण नाट्यनृत्य मण्डलियों को आमंत्रित करना ।

(iiii) विभिन्न देशों में राम चरित मानस पर रामायण के कथावाचक और प्रवक्ता भेजना । समिति को उक्त कार्यक्रमों के कार्यान्वयन के लिए वित्तीय तथा अन्य सहायता देने का प्रश्न शिक्षा तथा समाज कल्याण मंत्रालय के विचाराधीन है ।

#### Resolution Re. Invalidation of Maintenance of Internal Security Act passed by Kerala Assembly

6918. SHRI JYOTIRMOY BOSU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Kerala Assembly has passed a resolution invalidating the Maintenance of Internal Security Act ; and

(b) if so, the Central Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) According to the information received from the Government of Kerala, on the 16th July, 1971, the Kerala Legislative Assembly passed a non-official resolution, the English translation of which reads as follows :

"This House requests the Central Government to take necessary steps to annul the Maintenance of Internal Security Act, 1971".

(b) There is no proposal under consideration to move the Parliament to repeal the Act.